GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2251 ANSWERED ON:10.03.2015 RIOTS COMMUNAL VIOLENCE Ajmal Maulana Badruddin;Basheer Shri E. T. Mohammed;Chaudhury Shri Jitendra;Chinnaraj Shri Gopalakrishnan;Dhotre Shri Sanjay Shamrao;Dubey Shri Nishikant ;Karunakaran Shri P.;Khan Shri Md. Badariddoza;Lakhanpal Shri Raghav;Mahtab Shri Bhartruhari;Mani Shri Jose K.;Senthilnathan Shri PR.;Sundaram Shri P.R.

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the incidents of riots/communal violence reported in the country during each of the last three years and the current year, State-wise including the NCT of Delhi;

(b) the number of persons killed/injured and sheltered in relief camps, gender-wise and extent of damages to property along with number of accused arrested/convicted and the action taken against them in each incident separately, during the said period, Statewise;

(c) the details of financial assistance provided to such victims along with the number of beneficiaries during the said period, Statewise;

(d) whether the Union Government has held consultations with the State Governments to prevent riots, communal violence in the country and if so, the details and outcome thereof; and

(e) the other corrective measures taken by the Union Government to check the recurrence of such incidents in future including specific communal riots preparedness in riot sensitive areas and suitable legislation for prevention of communal violence and rehabilitation of such victims in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI KIREN RIJIJU)

(a) to (c): As per the available information, the State-wise details of communal incidents, persons killed/injured therein during the last three years i.e. 2012, 2013 and 2014 and during current year upto January, 2015 are enclosed as Annexure. "Public Order" and "Police" being State subjects under the Constitution of India, the responsibility of dealing with communal violence, setting up relief camps, provision of compensation and maintaining relevant data in this regard rests primarily with res- pective State Governments. Details like extent of damages to property, compensation to affected families, number of beneficiaries, persons displaced/rehabilitated, persons arrested or convicted and action taken against them etc., are not maintained centrally.

(d) to (e): To maintain communal harmony in the country, the Central Government assists the State Governments/ Union Territory Administ- rations in a variety of ways like sharing of intelli- gence, sending alert messages, sending Central Armed Police Forces, including the composite Rapid Action Force created specially to deal with communal situations, to the concerned State Governments on specific requests and in the modernization of the State Police Forces. In addition, the Central Government sends advisories in this regard from time to time. The Central Government has also circulated revised Guidelines to promote communal harmony to the States and Union Territories in 2008, which inter alia, laid down standing operating procedures to be put in place to deal with situation arising out of the communal violence. The activities of all organizations having a bearing on communal harmony in the country are under constant watch of the law enforcement agencies and requisite legal action is taken, wherever necessary.